

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.3

C.P.(CAA)/53(AHM)2022 in  
C.A.(CAA)/37(AHM)2022

**Proceedings under Section 230-232**

**IN THE MATTER OF:**

Daman Hospitality Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..29/08/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Ravi Pahwa, Advocate  
For the Respondent :

**ORDER**

No representation received from any Statutory Authorities.

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in English daily, "**Business Standard**", Ahmedabad Edition and Daman Edition, "**Sandesh**" in Gujarati in Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to Regional Director, Registrar of Companies, Official Liquidator and Income Tax Department, informing the date of hearing.

Meanwhile, the petitioner is at liberty to file reply, if any, on the representation from the statutory authorities.

Matter stands adjourned to 11.10.2022. for hearing.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**